

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 186/TT/2024

- Subject : Petition for true up from the COD to FY 2018-19 and determination of tariff for the 2019-24 for “400 kV Sub-station Srinagar” (Asset-1: 400/220 kV 02x03x105 ICT, 220/132 kV 02x160 MVA ICT along with bays and Asset-2: 1X80 MVAR Reactor) (Deemed ISTS) under UITP Scheme.
- Petitioner : Power Transmission Corporation of Uttarakhand Limited (PTCUL)
- Respondents : Power Grid Corporation of India Limited (PGCIL) and 15 Others
- Date of Hearing : **25.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL

Record of Proceedings

The learned counsel for the Petitioner submitted that the instant Petition had been filed for true up from the COD to the FY 2018-19 and determination of transmission tariff for the 2019-24 tariff period for the “400 kV Sub-station Srinagar” (Asset-1: 400/220 kV 02x03x105 ICT, 220/132 kV 02x160 MVA ICT along with bays and Asset-2: 1X80 MVAR Reactor) (Deemed ISTS) under UITP Scheme. He further submitted that none of the Respondents had filed their respective replies in the matter despite notice.

2. The Commission directed the Respondents to file their respective replies within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
3. Subject to the above, the order was reserved in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

